

**FORM A**  
**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
**SRI RAVICHANDRA TEXTILES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	SRI RAVICHANDRA TEXTILES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	28-04-2010
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120AP2010PTC068160
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Flat.No.2, Saiprakash Apartments Ground Floor, 1St Lane, Vidya Nagar, Guntur, Andhra Pradesh, India, 522007
6.	Insolvency Commencement Date in respect of the Corporate Debtor	10-06-2024 [date of receipt of the Hon'ble NCLT order by email dated 12-06-2024]
7.	Estimated date of closure of Insolvency Resolution Process	07-12-2024 [based on the Hon'ble NCLT order dated 10-06-2024]
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Kalvakota Venkat Narsinga Rao IBBI/IPA-001/IP/P-01361/2018-2019/12130 AFA is Valid until: 28-09-2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 103 Balaji Vishwam Vihar Apartment, Madhuranager, Ramanthapur, Hyderabad- 500 013 TS. Mobile: 9550142087 Email: <a href="mailto:kvnassociates@gmail.com">kvnassociates@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No. 103 Balaji Vishwam Vihar Apartment, Madhuranager, Ramanthapur, Hyderabad- 500 013 TS. Mobile: 9550142087 Email: <a href="mailto:cirp.sriravichandrertextiles@gmail.com">cirp.sriravichandrertextiles@gmail.com</a>
11.	Last date for submission of claims	26-06-2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	To be identified based on the Books of accounts of the Corporate Debtor
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SRI RAVICHANDRA TEXTILES PRIVATE LIMITED on 10-06-2024. [based on the receipt of the order dated 12-06-2024]

The creditors of SRI RAVICHANDRA TEXTILES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26-06-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional.

Sd/- Venkat Narsinga Rao Kalvakota

IBBI/IPA-001/IP/P-01361/2018-2019/12130

Date and Place: 15-06-2024, Hyderabad.

Central Bank of India

Regional Office, # 5th floor, Standard building, Bommidala complex, Near collectorate, Guntur-522004, Ph: 0863-2227736

Central Bank of India

Regional Office, # 5th floor, Standard building, Bommidala complex, Near collectorate, Guntur-522004, Ph: 0863-2227736

Registered Office : 19-A Dhuleshwari Garden, Jaipur, Rajasthan, India, 302001.

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

E-Auction Branch Details (E-auction will be conducted by using Weblink https://gold.samil.in)

- ACHAMPET - 24660000285640 24660000399135 | ARMOOR - 23660001625476 23660001697779 23660001749593 23660001749973

NIVARA HOME FINANCE LIMITED

Corporate Office: No. 22, 23, 24, 25/10/13, 3rd Floor, BNR Complex, Sri Rama Layout, J.P Nagar, 7TH Phase, OPP RSI Layout, Bangalore, Karnataka 560078.

NIVARA HOME FINANCE LIMITED

Under the Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

Second Schedule - Description of Property

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication

E-Auction Branch Details (E-auction will be conducted by using Weblink https://gold.samil.in)

- ADDANKI - 23660001720607 23660002294200 24660000015570 | AKIVIDU - 23660001286533 23660001654511 24660000210253 | ALLAGADA - 23660001649971 23660001679703 23660002276994 23660002303075

IKF HOME FINANCE LIMITED

Plot No.30/A, Survey No.83/1, My Home Twista, 11th Floor, Diamond Hills, Lumbini Avenue, Phase 400/220/132VK GIS Substation, APIC Hyderabad Knowledge City, Raidurg, Hyderabad-081, Ph: 040-23412083.

IKF HOME FINANCE LIMITED

As under appendix IV READ WITH RULE(8) as Security Interest Enforcement Rules, 2002

SCHEDULE OF THE PROPERTY

Open House Plot No. 34, within Survey No.1294, comprising area as per Plan 244.00 Sq. Yds. = 204.61 Sq. Mtrs.

PUBLIC NOTICE (FORM-C)

[Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF SHRI GOPA SRIKAR (Personal Guarantor of Anna Eco Logiks Private Limited)

1. Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of Bankruptcy Process, against Shri Gopa Srikar son of Shri Purnachand Rao, residing at Flat No.202, 2nd Floor, Ganesh Towers, Bagh Lingampally, Barkatpura, Hyderabad-500027, on 12.06.2024.

MALKA POWER PRIVATE LIMITED

Registered Office: 7th Floor, Minerva Complex 94, S.D. Road, Secunderabad TG 500003 IN, India

Form No. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

SOUTH EAST REGION, HYDERABAD

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and Clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Malika Power Private Limited having its registered office at 7th Floor, Minerva Complex 94, S.D. Road, Secunderabad TG 500003 IN, India

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary general meeting held on 3RD June 2024 to enable the company to change its Registered Office from "State of Telangana" to "State of Chhattisgarh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post to his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattamangudi Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad 500 068, Telangana within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 7th Floor, Minerva Complex 94, S.D. Road, Secunderabad TG 500003 IN, India, Telangana.

For Malika Power Private Limited Sd/- Manish Nathani Director Date: 15th June, 2024 DIN: 01008218

FORM A Public Announcement

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RELEVANT PARTICULARS

Table with 4 columns: Sl. No., Name of Corporate Debtor, Date of Incorporation of Corporate Debtor, and Address and e-mail of the interim resolution professional.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SRI RAVICHANDRA TEXTILES PRIVATE LIMITED on 10-06-2024.

PUBLIC NOTICE (FORM-C)

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HINDUJA HOUSING FINANCE LIMITED

Corporate office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600 015, Tamil Nadu, India

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 4 columns: Sr. No., Name of the Borrower/ Co-Borrower/Guarantor/LAN, Demand Notice Date and Amount, and Date of Possession.

Description of Secured Asset (Immovable Property) - All that the House bearing No. 12-65 constructed R C Floor on the open plot measuring 200 sq yards in survey No. 697 situated at Kulkachera Village and Mandal, Vikarabad District and bounded by - North : Survey No. 697, South : Remaining part of K. Prakash Reddy and Bolusani Sreedhar Reddy, East : Survey No. 697, West : Parigi to Nachera Road.

MUTHOOT HOUSING FINANCE COMPANY LIMITED

Registered Office: TC No.14/2074-7, Muthoot Centre, Punnur Road, Thiruvananthapuram - 695 034, Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-6 block (East), Mumbai-400051 Email ID: authorised.officer@muthoot.com,

DEMAND NOTICE

Under Section 13 (2) of The Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002

Whereas the undersigned is the Authorized Officer of Muthoot Housing Finance Company Ltd. ("MHFL") under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notice(s) under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of the respective Notice issued and the publication of the Notice as given below and way of alternate service upon you. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to MHFL by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.

Table with 4 columns: Sr. No., Name of Borrower/s & LAN, Date of NPA, Date of Demand notice, and Total F/U Amount (Rs.) Future Interest Applicable.

Description of Secured Asset(s) /Immovable Property (ies) - ALL THAT PIECE AND PARCEL OF THE PROPERTY BEING SITUATED AT GUNTUR DISTRICT, TENALI REGION DIVISION, REPALLI SUB-DIVISION LOCATION, DINDI GRAMA PANCHAYATI AREA OF DINDI VILLAGE, SURVEY NUMBER 54/2, ADMIRING MY RIGHTS TO AC 0.78 CENTS OF SETTLEMENT PROPERTY BOUNDARIES: EAST - PANCHAYAT ROAD SOUTH: MY REMAINING LAND (YAMINENI MANGAMMA) WEST: LAND OF SONTI, VENKAHA, AND OTHERS NORTH: LAND OF GUDI PALANI VENKATESWARA RAO AND OTHERS IN BETWEEN ABOVE BOUNDARIES, THERE IS LAND AREA OF 726 SQ. YDS (OR) 606.936 SQ.MTRS OF OPEN LAND. THIS LAND IS ADJACENT TO DINDI GRAMA PANCHAYATI DOOR NO.1-54/A.

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to MHFL as aforesaid, MHFL shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers. The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARAFESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of MHFL.

Place: Andhra Pradesh, Date: 15 June, 2024 Sd/- Authorised Officer - For Muthoot Housing Finance Company Limited

Muthoot Finance

Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi-682 018, Kerala, India. CIN:L65910K1997PLC011300, Ph:+91 484 2396478. 2394712, Fax:+91 484 2396506. mails@muthootgroup.com, www.muthootfinance.com

GOLD AUCTION NOTICE

Notice is hereby given for the information of all concerned that Gold Ornaments pledged with under mentioned branches of the company, which were overdue for redemption and which have not been redeemed so far in spite of repeated notices, will be auctioned at the concerned branches on 22.06.2024 at 10.00AM. In any case if the auction could not be conducted on the above said date, the Auctioneer is having the right to postpone the auction to following 2nd auction dates or on subsequent dates at given centers without any further notice. Any change in auction date will be published at the place of auction.

2nd auction date : 26.06.2024,04:00PM, Auction Centre : Muthoot Finance Ltd - Rukminipuri Colony Branch Plot No. 14/A, First Floor, Surabhi Complex, Opp. Food World, Rukminipuri Colony, A.S Rao Nagar 500062 (Medchal-Malkajgiri District)

Low Quality/Low touch/Insufficient weight deduction accounts details- HYDERABAD--RUKMAINIPURI COLONY(1616)- MSL- 26429, NEREDMET-(AP)(2449)- MAL- 4789, 2nd Auction date : 26.06.2024,10:00AM, Auction Centre : Muthoot Finance Ltd, 3-11-482/1 Shiva Gnaga Colony Saroor Nagar Mandal 500074 (Hyderabad Urban District)

Low Quality/Low touch/Insufficient weight deduction accounts details- HYDERABAD - BARKATHPURA(1146)- MLM- 368, HYDERABAD - RETHIBOWLI(3111)- MLM- 519, HYDERABAD - TOWLI CHOWKI(1119)- MLM- 767, HYDERABAD - BALKAMPET(1655)- TMS- 5, HYDERABAD - MUSHERABAD(1293)- MAL- 5679, HYDERABAD-AMBER-PET-AZAD NAGAR(2934)- MHL- 2163, HYDERABAD-BAHADURPURA(1556)- MHL- 974, HYDERABAD-HIMAYATH NAGAR(2017)- MAL- 2894, MHL- 1672, HYDERABAD-KRISHNA NAGAR(1351)- MDL- 858, HYDERABAD-OSMANGUNJI(1576)- MHL- 1753, SECUNDERABAD - LALAPET(3440)- MLM- 577, SECUNDERABAD - POKITTI(2634)- MHL- 1304, 1466, SECUNDERABAD-TRIMULGHERRY(1932)- MHL- 1577,

2nd auction date : 26.06.2024,12:00PM, Auction Centre : Muthoot Finance Ltd, Vikarabad Branch , H.No.4-3-303 First Floor Alampally Road Vikarabad, Vikarabad Dist, Telangana State-501101 (Vikarabad District)

Low Quality/Low touch/Insufficient weight deduction accounts details- TANDUR - (AP)(3499)- MAL- 23198, 2nd auction date : 26.06.2024,01:00PM, Auction Centre : Muthoot Finance Ltd,7-4-25/1, Omkar Nagar Bairamalaguda Village, Ranga Reddy 500074 (Rangareddy District)

Low Quality/Low touch/Insufficient weight deduction accounts details- KESHAMPET - (TE)(5184)- MHL- 516, BHARAT NAGAR-MOOSAPET(4829)- BVS- 175, IBRAHIMPATNAM SAGAR ROAD-(AP)(2348)- MAL- 20827, KONDURG - (TE)(4978)- MSL- 3014, 2nd auction date : 26.06.2024,02:00PM, Auction Centre : Muthoot Finance Ltd., Plot No.2, Nh9, 1st Floor, Adj. To Police Station, Pothreddypally "X" Road, Sangareddy (Sangareddy District)

Low Quality/Low touch/Insufficient weight deduction accounts details- PATANCHERU(1314)- MAL- 13555, Note: Customers can release the gold ornaments before the auction date (22.06.2024). Note: Bidders are requested to provide identity Card / Pan Card No/ GST Certificate. (Incase Registered Dealers) Successful bidders should transfer the full auction amount by RTGS

Place : Hyderabad Date : 15.06.2024

For Muthoot Finance, M/s. SSR & Co., Law Associates, 1-19-72/1/2, Rukminipuri Colony, Behind Spencers, ECIL Post, Hyderabad - 62

